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കേരള സർക്കാർ  
Government of Kerala  
2015



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

**കേരള ഗസറ്റ്**  
**KERALA GAZETTE**

**അസാധാരണം**  
**EXTRAORDINARY**

**ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്**  
**PUBLISHED BY AUTHORITY**

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		1937 ആശ്വിനം 11 11th Aswina 1937	

**GOVERNMENT OF KERALA**  
**Law (Legislation-C) Department**  
**NOTIFICATION**

No. 2368/Leg.C2/2015/Law.

*Dated, Thiruvananthapuram,*

3rd October, 2015

17th Kanni, 1191

11th Aswina, 1937.

The following Ordinance promulgated by the Governor of Kerala on the 3rd day of October, 2015 is hereby published for general information.

By order of the Governor,

**S. KUMARI SUDHA,**  
*Special Secretary (Law).*

## ORDINANCE No. 17 OF 2015

### THE PAYMENT OF WAGES (KERALA AMENDMENT) ORDINANCE, 2015

Promulgated by the Governor of Kerala in the Sixty-sixth Year of the Republic of India.

AN

### ORDINANCE

*further to amend the Payment of Wages Act, 1936, in its application to the State of Kerala.*

*Preamble.*—WHEREAS, it is expedient further to amend the Payment of Wages Act, 1936 (Central Act 4 of 1936) in its application to the State of Kerala for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND WHEREAS, instructions from the President of India have been obtained in pursuance of the proviso to clause (1) of Article 213 of the Constitution of India;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title, extent and commencement.*—(1) This Ordinance may be called the Payment of Wages (Kerala Amendment) Ordinance, 2015.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Act 4 of 1936 to be temporarily amended.*—During the period of operation of this Ordinance, the Payment of Wages Act, 1936 (Central Act 4 of 1936) (hereinafter referred to as the principal Act) shall, in its application to the State of Kerala, have effect subject to the amendment specified in section 3.

3. *Amendment of section 6.*---In the principal Act, in section 6, after the existing proviso, the following proviso shall be inserted, namely:---

“Provided further that notwithstanding anything contained in this Act, the State Government may, by notification in the Gazette, specify the industrial establishments, the employers of which shall pay to the person employed therein, the wages either by cheque or by crediting the wages in his bank account, without obtaining any authorisation of the employed person.”

P. SATHASIVAM,  
GOVERNOR.